IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors. .....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors. .....Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 16.07.2018

Coram:
Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS

For the Applicant / Petitioner : Mr. Krishna Kumar,
Ms. Srujana Suman Mund, Advs.
Mr. Om Parkash Vijay, IRP.

ORDER

Learned counsel for the RP states that they have filed an application being CA No. 553(PB)/2018 on 28.06.2018 and the order was passed on 09.07.2018 by this Court issuing directions and for compliance of the same. Learned counsel for the corporate debtor states that they have filed an affidavit on 13.07.2018 but the learned RP states that certain original documents with respect to the immovable property of the company have not been furnished and whatever documents have been given are Xerox copies only. Learned counsel for the corporate debtor undertakes supply documents to RP, which are in his possession in compliance of order dated 09.07.2018. Learned counsel for the corporate debtor states that whatever original documents still in possession of the corporate debtor shall be supplied after meeting the RP and getting instructions from them within ten days.

List for 01.08.2018.

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-
(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

16.07.2018
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